

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 240 of 2014**

**Dated : 29<sup>th</sup> October, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Dwarikesh Sugar Industries Ltd. ... Appellant(s)**

**Versus**

**U.P. Power Corporation Ltd. & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan

Counsel for the respondent (s) : Mr. Rajiv Srivastava for R.1 to 4  
Mr. C.K. Rai for R.5

**ORDER**

Mr. C.K. Rai, the learned counsel undertakes to file Vakalatnama on behalf of the State Commission and Mr. Rajiv Srivastava, the learned counsel undertakes to file Vakalatnama on behalf of Respondent Nos. 1 to 4 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 05.12.2014 after serving copy on the other side.

The learned counsel for the Appellant submits that already he has filed an Application for withdrawal of the Review Petition, raising the very same ground in this Appeal, before the State Commission, which may be

taken up by the State Commission for passing Order at any time as it has not been listed yet.

The State Commission is directed to pass an Order in the said Review Petition as expeditiously as possible.

Post the matter on **16.12.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/js